

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.35 of 1997.

Tuesday, this the 4th day of March, 1997.

CORAM

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

1. M.N.G. Pillai, Sub Divisional Engineer,
Coaxial (HF) OFS, Coaxial Station,
Ernakulam - 682 016.
2. M.K. Saseendranathan, Sub Divisional Engineer,
Transmission Projects, Palakkad - 678 014.Applicants

By Advocate Mr G. Sasidharan Chempazhanthiyil.

Vs.

1. Chief General Manager Telecommunications,
Kerala Circle, Thiruvananthapuram.
2. Director General, Deptt. of Telecommunications,
(The Chairman Telecom Commission),
New Delhi.
3. Union of India rep. by Secretary,
Ministry of Communications,
New Delhi. Respondents

By Advocate Mr TPM Ibrahim Khan, Sr.CGSC.

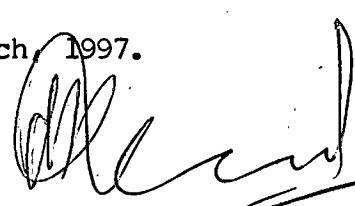
The application having been heard on 4th March, 1997,
the Tribunal on the same day delivered the following:

O R D E R

Learned counsel for the applicants seeks leave to withdraw the application with liberty to move the Tribunal under rule 24 of the Central Administrative Tribunal (Procedure) Rules, 1987 for giving effect to the orders passed by the Tribunal in an earlier original application.

2. With liberty to do so, the application is dismissed as withdrawn. No costs.

Dated the 4th March, 1997.



A.V.HARIDASAN
VICE CHAIRMAN

trs.